

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT NO. IV

(IB)-251(ND)/2019

IN THE MATTER OF:

Apaco Transco Pvt Ltd

.... Applicant

Vs.

Flywheel Logistics Solutions Pvt Ltd

.... Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 02.09.2019

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (Technical)**

PRESENTS:

For the Petitioner(s) : Mr. Kapil Goel, C.A

For the Respondent : Mr. Arvind Gupta, Adv. Ms. Purni Marwah Gupta, Adv.
Ms. Henna George, Adv. Mr. Manohar Malik, Adv.

ORDER

Against the same corporate debtor Flywheel Logistics Solutions Pvt Ltd C.P. No. (IB)-1488(ND)/2018 has already been admitted on 02.09.2019 and the CIR Process is in progress. Accordingly, the applicant in the present application may file their claim before the IRP which shall be considered in accordance with law. It is made clear that if some reason the order dated 02.09.2019 is set aside by the National Company Law Appellate Tribunal or by Superior Court then

liberty is granted to the applicant to file appropriate application for revival of the petition in the present case.

C.P. (IB)-251(ND)/2019 stands disposed of subject to observation made.

Sd/-

HEMANT KUMAR SARANGI
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)